

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 215 of 2020**

**IN THE MATTER OF:**

**Ms. Mandira Koirala** **....Appellant**

**Vs.**

**Sona Mandira Pvt. Ltd. & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Pratham Agarwal, Advocate.**

**For Respondents: Mr. Prateek Yadav and Ms. Anusha Ramesh,  
Advocates for R-1.**

**Mr. Anshuman Sood and Mr. Rajat Bhalla,  
Advocates for R-2,3.**

**O R D E R**  
**(Virtual Mode)**

**26.03.2021:** Learned Counsel for the Appellant seeks and is granted three weeks' time to file Rejoinder.

Learned Counsel for the Respondents have already filed their 'Reply Affidavit' which are taken on record.

In the meanwhile, the parties may file their 'Written Submissions' not more than three pages along with relevant 'Citations'.

Let the matter be fixed 'For Admission (After Notice)' on **12<sup>th</sup> May, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**